

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 301 OF 2018 &
IA NO. 998 OF 2018 & IA NO. 1463 OF 2018**

Dated: 22nd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Railways

.... Appellant(s)

Versus

Tata Power Company Limited (Distribution) & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Malcolm Desai for R.1

Ms. Saumya Sharma
Ms. Shruti Awasthi for R.2

ORDER

IA NO. 1463 OF 2018
(Appln. for condonation of delay in filing reply)

We have heard learned counsel for the applicant/respondent. For the reasons stated in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 301 OF 2018

Admit.

Learned counsel for respondent No.1 may file reply/objection to the IA No. 998 of 2018 as well as to the main appeal along with IA on or before 23.10.2018 with advance copy to the other side.

Learned counsel for respondent No.2 states that she has filed reply to the IA and she seeks two weeks time to file reply to the main appeal. She may file the same on or before 12.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 20.11.2018 with advance copy to the other side.

List the IA No. 998/18 for hearing on **27.11.2018.**

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson